

ITEM NO.1

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 427/2022

BACHPAN BACHAO ANDOLAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(as Item No. 1.

IA No. 83391/2022 - EXEMPTION FROM FILING O.T.)

Date : 01-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. H.S. Phoolka, Sr. Adv.
Mr. Jagjit Singh Chhabra, AOR
Ms. Rachana Tyagi, Adv.
Ms. Shashi, Adv.
Mr. Saksham Maheshwari, Adv.
Ms. Shilpa Diwan, Adv.

For Respondent(s)

Ms. Garima Prashad, Sr. Adv./Aag
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Ms. Ruchi Gupta, Adv.

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Mr. Bhuvan Kapoor, Adv.

Ms. Shagun Thakur, Adv.

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Ms. K. Enatoli Sema, Adv.
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Ms. Limayinla Jamir, Adv.

Mr. Nishe Rajen Shonker, Adv.
Ms. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Mr. Siddhesh Kotwal, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Mr. Akash Singh, Adv.
Mr. Nihar Dharmadhikari, Adv.
Mr. Nirnimesh Dube, AOR

Mr. Aman Sharma, Adv.
Mr. Manvendra Singh Rathore, AOR

Mr. Shubhranshu Padhi, AOR
Mr. Vishal Banshal, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Niroop Sukirthy, Adv.
Mr. Mohd. Ovais, Adv.

Mr. Anil Grover, AAG
Mr. Debojit Borkakarti, AOR

Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Parkash, Adv.
Mr. Vikalp Sharma, Adv.
Mr. Sandeep Kumar Jha, AOR

Mr. Mahfooz A. Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Mr. T. vijaya Bhaskar Reddy, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. K.V. Girish Chowdary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Gaurav Agarwal, learned counsel appearing on behalf of the National Legal Services Authority (NALSA) handed over a communication from the Principal District Judge, Khandwa. The Principal District Judge may depute a sensitive lady Judicial Officer to conduct a discreet enquiry as directed by the earlier order of this Court. A confidential report shall be submitted to this Court on or before 05.09.2022 in a sealed cover.

We are also informed that NALSA has provided the family of the victim with legal assistance. We need not record the name of the lawyer in the order.

The Scheme for Empanelment of Para-Legal Volunteers in Police Stations for Missing Children framed by the Delhi State Legal Service Authority may be circulated to all the State Legal Services Authorities and the Legal Services Authorities of the Union Territories so that appropriate schemes can be framed for appointment of Para-Legal Volunteers in Police Stations for missing

children and other offences against the children using the scheme as a model scheme with appropriate modifications.

At the oral request made by Ms. Aishwarya Bhati, learned Additional Solicitor General, the Union Ministry of Women and Child Development is impleaded as party-respondent.

List the matter on 12.09.2022.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)